

12.00 hrs.

(Interruptions)

MR. SPEAKER: I am on my legs. Please take your seats.

(Interruptions)

MR. SPEAKER: That is not fair. I am on my legs. Please take your seat.

(Interruptions)

12.01/2 hrs.

RESOLUTION RE: RELEASE OF SHRI
NELSON MANDELA, FREEDOM
FIGHTER OF SOUTH AFRICA

MR. SPEAKER: I am now placing before the House a resolution

"1. This House warmly welcomes the release of the great freedom fighter Nelson Mandela after 27 years in South African prisons, during which period his dignity and indomitable spirit became a source of inspiration and strength not only for the suffering majority of the people of South Africa but also for the downtrodden and exploited people in the world

2. draws the attention of the international community to the fact that even with the release of Dr. Mandela other steps necessary to create a climate for negotiations for the dismantlement of apartheid have yet to be taken;

3. urges the international community to maintain pressure through sanctions on the South African regime in order to steer it towards negotiations;

4. reiterates India's commitment to the eradication of apartheid, which is based on national consensus evolved from the days of India's freedom struggle and Mahatma Gandhi's experiments with non-violation opposition to forces of racism and imperialism in South Africa itself;

5. notes with satisfaction the acceptance by Nelson Mandela of the invitation of the Prime Minister to visit India;

6. welcomes the establishment of the Nelson Mandela National Reception Committee, consisting of prominent citizens from all walks of life in India, with the Prime Minister as its Chairman; and

7. resolves to give Nelson Mandela a befitting welcome when he visits India."

I hope we adopt this Resolution unanimously — The Resolution is adopted unanimously

The Resolution was adopted unanimously.

[*Translation*]

(Interruptions)

SHRI HARISH RAWAT (Almora): The way people have been killed during the election in Meham.... *(Interruptions)*

[*English*]

SHRI T. BASHEER (Chirayinkil): Sir, I have given notice under Rule 193 to discuss the violence during the recent elections. *(Interruptions)*

MR. SPEAKER: Please take your seats I am coming to you.

[*Translation*]

Rawatji, you are a senior Member, please do not do like this.

[*English*]

SHRI KADAMBUR M.R. JANARDHANAN. (Tirunelveli). I have given an Adjournment Motion. *(Interruptions)*

SHRI P.R. KUMARAMANGALAM: (Salem): Sir, I have given an Adjournment Motion.

MR. SPEAKER: Shri Kumaramangalam I am on my legs, will you please take your seat ?

(Interruptions)

MR. SPEAKER: Today, the Railway Budget is to be presented. I think you will agree with me that we should proceed with the Railway Budget. I do not deny and I have never denied you the opportunity to raise any issue. Now, I will urge all the leaders of the parties to allow the House to proceed with the Business of the House because today, the Railway Budget is there.

SHRI T. BASHEER: You fix a date for taking up the discussion under rule 193.

SHRI KADAMBUR M.R. JANARDHAN: We are 11 Members in this House. It is a question of the life of our leaders. *(Interruptions)*

MR. SPEAKER: Today, the Railway Budget is to be presented. That is also very important.

*(Interruptions)**

MR. SPEAKER: I have not allowed. Please take your seats. Now, Mr. Soz.

PROF. SAIFUDDIN SOZ: (Baramulla): People's Union for Civil Liberties has sent a delegation to Kashmir valley. It has prominent people in that delegation, like Shri Surendra Mohan, Justice Tarkunde and many others. They have succeeded in talking to a cross section of society there. That is what the earlier delegation could not do. They have sent us two messages. They have made an observation in Srinagar and in Jammu. Full details will be available tomorrow.

They say two things: one, communal harmony, and the other thing is the kind of atrocities that are going on there. I will not

mention the Governor. But they say that the present administration has completely alienated Kashmiris through continuous curfew and mass killings. *(Interruptions)* I am coming to real issues, Sir. People are being arrested. Officers are being dismissed. But they have sent another message. It is a message of harmony. They have found there that Kashmiri Muslims are very anxious for their brethren, Kashmiri *Pandits*—some of them left that valley. They are very anxious to receive them back because they are part of their body and part of their flesh. We cannot live without Kashmiri *Pandits*.

But, Sir, they have also found that some elements are responsible for provoking some Kashmir *Pandits* to leave that valley because some elements are out to tarnish the secular image of Kashmir. Some elements are out to tarnish the secular image of Kashmiri Muslims. That should not be done. *(Interruptions)* We have the richest traditions of secularism and communal harmony.

I appeal to you, Mr. Speaker, to request the hon. Prime Minister to let us go to our brethren and tell them to go back to their homes. They must return to their homes and the Government must take necessary measures. We are with them. *(Interruptions)*

MR. SPEAKER: Now, Mr. Kumaramangalam.

SHRI P. R. KUMARAMANGALAM: There is a total failure of law and order and breakdown of constitutional machinery in Tamil Nadu. Actually, every single elected representative from Tamil Nadu has been harassed, victimised and treated inhumanly in jail in the most awkward manner. There are 35,000 political workers in jail who have been unfairly treated and are being victimised in Tamil Nadu.

MR. SPEAKER: It is a State subject.

SHRI P. R. KUMARAMANGALAM: I have given an adjournment motion. We want

that adjournment motion to be permitted to be taken up. We want the DMK Government to be dismissed. (*Interruptions*) Sir, this is not a simple thing. Every single member from Tamil Nadu has been arrested and victimised. The adjournment motion should be taken up.

MR. SPEAKER: I have not permitted your adjournment motion.

SHRI KADAMBUR M.R. JANARDHANAN: We have also given adjournment motion (*Interruptions*)

MR. SPEAKER: I have called Mr. Muthiah only.

(*Interruptions*)

SHRI R. MUTHIAH: (Periyakulam): Sir, we have given a notice of adjournment motion on a very serious and sensitive issue. The life of our leader, Jayalalitha is in danger. She had met with an inhuman and plotted accident in which we doubt the hand of the ruling DMK Party and the Government. The same thing had happened during the last year also in the premises of the Assembly itself. An attempt was made on her life. We have brought the incident of attempt on her life to the notice of the Prime Minister and the Home Minister. But they are closing their eyes tightly. We want a fair and free inquiry into the matter. This Government is still closing their eyes. So, in protest we are walking out of the House. (*Interruptions*)

12.11 hrs.

Shri Muthiah and some other hon. Members then left the House

(*Interruptions*)

MR. SPEAKER: Now I call Mr. Basheer.

(*Interruptions*)

SHRI T. BASHEER: There were booth

capturing and violence and other incidents in the recent Assembly elections in various parts of the country including what happened in Meham. I have given a notice under Rule 193 for a discussion regarding this subject. It is a matter of great concern for all of us. One of the Ministers, Shri Ajit Singh said that what happened in Meham is a murder of democracy. So, you should allow a discussion on this. (*Interruptions*)

MR. SPEAKER: Mr. Bhajan Lal.

[*Translation*]

SHRI BHAJAN LAL (Faridabad): Mr. Speaker, Sir, the Indian Democracy is the ideal democracy of the world. But that democracy has not murdered in Haryana. I am not saying this, this is what the Election Commission has stated in its report.

MR. SPEAKER: I have already stated that the Election Commission is an independent body. It is written in the Constitution. I will not permit this. The question of Meham will not be raised here... You speak on the President's Address.

(*Interruptions*)

MR. SPEAKER: I have not permitted. Please take your seat.

(*Interruptions*)

MR. SPEAKER: Yes, Mr. Rao..

(*Interruptions*)

MR. SPEAKER: Mr. Basheer, you know that we have the Election Commission.

[*Translation*]

This is under the jurisdiction of the Election Commission.

[*English*]

(*Interruptions*)

MR. SPEAKER: No I have not permitted.

(Interruptions)

MR. SPEAKER: Mr. Sharad Yadav.

(Interruptions)

MR. SPEAKER: You can come and meet me in my chamber.

*(Interruptions)***

MR. SPEAKER: I have not permitted you.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Sir, I have given a calling attention notice. Both the passenger ships plying between the mainland and the Andamans have been withdrawn by the Central Government. It is a serious matter.

MR. SPEAKER: You had your say. I will look into the matter. Now Papers to be laid on the Table of the House.

[*English*]

12.16 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of North Eastern Handicrafts and Handlooms Development Corporation Ltd., Shillong for 1988-89 and Statement for delay in laying these papers and Annual Report and preview on the working of and Annual Accounts of Central Silk Board, Bangalore for 1988-89 etc. etc.

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1988-89.

(ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 286/90]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1988-89 under section 12(A) of the Central Silk Board Act, 1948.

(ii) A copy of the Review (Hindi and English version) by the Government on the working of the Central Silk Board, Bangalore, for the year 1988-89.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

(4) A statement (Hindi and English versions) showing reasons for